

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

I.A. No. 2268 of 2019

IN

Company Appeal (AT) (Insolvency) No. 261 of 2019

IN THE MATTER OF:

Mr. Battula Anjaneyulu

...Appellant

Versus

DBM Geotechnics & Construction Pvt. Ltd.

...Respondent

Present:

For Appellant :

**Mr. Krishnendu Datta, Mr. Murtaza Kachwala,
Mr. Aashdin B. Chivalwala and Ms. Ekta Bhasin,
Advocates**

O R D E R

25.07.2019 As the appeal is already dismissed with reasoned order, the Interlocutory Application is not maintainable. The Appellant may take appropriate steps in accordance with law.

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/ns/gc